

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 561/2016
CA NO.

CORAM:



PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: Hamilton Estates Pvt. Ltd


SECTION OF THE COMPANIES ACT: 560(6)

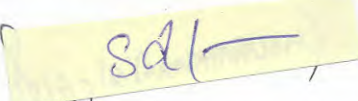
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJEEV K GOKH	Advocate	Petitioner	
2.	MANISH RAS	Company prosecutor	For Roc	

ORDER

During the course of arguments learned counsel for the petitioner was faced with a query made by us as to whether any public/individual notice before striking off the name of the company or the ROC was issued. Learned counsel requests for some time to seek instructions on the aforesaid issue and file appropriate affidavit.

List on 10.03.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)

Dated: 20.2.2017
(Vidya)